

E-FIR no. 217/20

PS Pandav Nagar

14.10.2020

**Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of Android Smart Phone/ Mobile Vivo Y93 IMEI No.863877045653521 on superdari to the applicant Ajay.

Present Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as **"Manjit Singh vs. State" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.10.2020

Case No.  
FIR no. 267/20  
PS Kalyanpuri

14.10.2020

**Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of regular bail on behalf of accused Jitender @ Suresh @ Jitu.

Present Sh. Deepak Kumar, Ld. APP for State

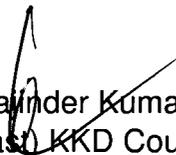
Sh. Parmanand Jaint, Ld. LAC for applicant/ accused.

Part arguments on the bail application heard.

It is submitted by the Reader of the court that bail application of the present applicant/ accused has already been allowed on 10.07.2020.

At this stage, Ld. Counsel for applicant prays for withdrawal of the application.

The application is accordingly dismissed as withdrawn.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.10.2020

FIR no. 20908/20

PS Kalyanpuri

14.10.2020

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This is an application for release of vehicle i.e. M-Cycle / Scooter (2WN)/HERO MOTOCORPLTD/SPLENDER+ bearing no.DL 7S CH 4211 on Superdari to the applicant Deepak Kumar Thakur.

Present Sh. Deepak Kumar, Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.10.2020

Case No.

FIR no. 318/20

PS Pandav Nagar

State vs. Rajesh @ Bangali.

U/s 379/411 IPC

14.10.2020

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This is an application for grant of bail filed on behalf of applicant/accused Rajesh @ Bangali.

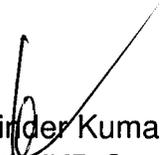
Present Sh. Deepak Kumar, Ld. APP for State

Sh. Devendra Kumar, Ld. Counsel for applicant.

As per reply/report filed by the IO, the applicant has already been got released in this case on 05.08.2020.

At this stage, Ld. Counsel for applicant prays for withdrawal of the application.

The application is accordingly dismissed as withdrawn.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.10.2020

FIR no. 462/20  
PS Pandav Nagar

14.10.2020

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This is an application for release of Mobile Phone Samsung J4 Golden Color IMEI No.358302090361112 and 358303090361110 on superdari to the applicant Ram Sagar Yadav.

Present Ld. APP for the State.

Sh. Atul, Brother of the applicant in person.

IO has not raised any objection to the release of the mobile in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Cri. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
14.10.2020